

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.416
IB/736/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Vikas Verma	...	Respondent

Under Section 95(1) (IBC)

Order delivered on 10.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Nishant Awana, Adv. Rini Badoni and Adv. Bhavesh Yadav
For the RP	: Adv. Azeem for RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Respondent is present physically. Learned Counsel for the RP as well as Learned Counsel for the Applicant are present through VC. Learned Counsel for the RP submitted that they already served the copy of the report on the Respondent and filed proof of service however, same is not on Board. Let steps be taken to cure the defects if any and upload the same on Board. Learned Counsel for the Applicant submitted that they already received the report. Learned Counsel for the Applicant seeks some time to file the reply to the report. List the matter on **02.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)